



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

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Website : [www.rbi.org.in](http://www.rbi.org.in)  
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संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस. मार्ग, फोर्ट, मुंबई - 400 001

Department of Communication, Central Office, S.B.S. Marg, Fort, Mumbai - 400 001  
फोन/Phone: 022 - 2266 0502

August 29, 2022

**RBI imposes monetary penalty on The Nellore Co-operative Urban Bank Limited, Gandhi Nagar, Nellore District, Andhra Pradesh**

The Reserve Bank of India (RBI) has imposed, by an order dated August 25, 2022, an aggregate monetary penalty of ₹10.00 lakh (Rupees Ten lakh only) on The Nellore Co-operative Urban Bank Limited, Gandhi Nagar, Nellore District, Andhra Pradesh (the bank) for non-adherence / violation of directions issued under i) prohibition of loans and advances to Directors and their Relatives and Firms / Concerns in which they are interested– UCBs and ii) Exposure Norms and Statutory / Other Restrictions-UCBs. This penalty has been imposed in exercise of powers vested in RBI under the provisions of Section 47 A (1) (c) read with Section 46 (4) (i) and Section 56 of the Banking Regulation Act, 1949 (AACS), taking into account the failure of the bank to adhere to the aforesaid directions issued by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

**Background**

The inspection report of the bank based on its financial position as on March 31, 2020, revealed inter alia, violation / non-compliance with directions issued on prohibition of loans and advances to directors and their relatives and firms / concerns in which they are interested and Exposure Norms and Statutory / Other Restrictions-UCBs. Based on the same a Notice was issued to the bank advising it to show cause as to why penalty should not be imposed for non-compliance with the directions.

After considering the bank's reply and oral submissions during the personal hearing, RBI came to the conclusion that the aforesaid charges of non-compliance with RBI directions were substantiated and warranted imposition of monetary penalty.